

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:162
ANSWERED ON:22.02.2013
INTEGRATED TRIBAL DEVELOPMENT PROJECTS
Dubey Shri Nishikant

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is implementing Integrated Tribal Development Projects (ITDPs) in the country;
- (b) if so, the details thereof indicating the States in which the same is being implemented;
- (c) the funds allocated, released and utilised under these projects during each of the last three years and the current year, State/UT-wise;
- (d) whether the Union Government has received some complaints regarding misutilisation of funds by the State Governments/UT Administrations under the said projects;
- (e) if so, the details thereof State/UT-wise along with the action taken thereon; and
- (f) the mechanism put in place by the Union Government to check misutilisation of funds by States/UTs?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b): The Ministry of Tribal Affairs releases grants to the State Governments under the two Special Area Programmes viz. Special Central Assistance to Tribal Sub-Plan (SCA to TSP) and Grants under Article 275(I) of the Constitution of India for socio-economic development and filling up of gaps in critical infrastructure required for such development by improving the standards of life of the tribal population living below poverty line through income generation activities and raising the level of administration. The concerned State Governments implement the schemes/programmes by releasing funds to their respective administrative units viz. Integrated Tribal Development Projects (ITDPs)/Integrated Tribal Development Agencies (ITDAs) etc. There are 195 Integrated Tribal Development Projects (ITDPs)/ Integrated Tribal Development Agencies (ITDAs) spread over 20 States/UTs in the country. Areas included in Tribal Sub-Plan are the operational areas of ITDPs/ITDAs, Modified Areas Development Approach (MADA) pockets, clusters and areas where Dispersed Tribal Groups and Particularly Vulnerable Tribal Groups (PTGs) reside. State-wise details of ITDPs/ITDAs are given in Annexure-I. The details of such funding and implementation of items of works of these schemes/programmes, therefore, are maintained by the States. The responsibility of monitoring and strengthening their administrative units i.e., ITDPs/ITDAs also rests with the States.

(c): Details of funds allocated, released and utilized under the two Special Area Programmes administered by Ministry of Tribal Affairs are given in Annexure II and III.

(d): No such complaints have been received during the year.

(e): Does not arise in view of reply at (d) above.

(f): The Ministry of Tribal Affairs periodically reviews proper implementation of programmes/schemes and utilization of funds with the State Governments through utilization certificates and physical/financial progress reports of previous releases, periodical review meetings with State Governments, visits to the States by the officials of Ministry of Tribal Affairs etc.